BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

Miscellaneous Application No. 18/2025

IN

Original Application no. 702 of 2024

In the matter of:

Baljinder Singh & Anr.

.....Applicant

V/S

State of Punjab

.....Respondent

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Place: LUDHIANA

Dated: 29-03-2025

Himanshu Jain, IAS

District Magistrate

Ludhiana

Phone- 98150-08658
Email Id- dc.ldh@punjab.gov.in

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

Miscellaneous Application No. 18/2025

IN

Original Application no. 702 of 2024

In the matter of:

Baljinder Singh & Anr.

.....Applicant

V/S

State of Punjab

.....Respondent

Status Report in the form of affidavit by Himanshu Jain, IAS, District Magistrate, Ludhiana.

It is most respectfully showeth:

1. That, the matter contained as Miscellaneous Application No. 18/2025 in Original Application no. 702 of 2024 titled as Baljinder Sigh & Anr. V/s State of Punjab is listed before this Hon'ble Tribunal on 01.04.2025.

2. That, the undersigned is posted as District Magistrate, Ludhiana and is thus filing the reply as directed by this Hon'ble Tribunal.

3. That The Hon'ble NGT has in the last orders issued in MA 18 of 2025 held that:

> *"4. Considering the further orders by this Tribunal to be necessary the matter has been listed before the Bench by registering the report as M.A. No. 18/2025.*
>
> *5. In view of the averments made in the application and observations made in the report of the Joint Committee, we consider it necessary to have response of (1) State of Punjab through Chief Secretary, Government of Punjab (2) Principal Chief Conservator of Forests (HoFF) Government of Punjab;(3) Divisional Forest Officer, Ludhiana and (4) District Magistrate Ludhiana and (5) Punjab Pollution Control Board who are impleaded as respondent no. 1 to5.*
>
> *6. The Registry is directed to prepare and attach memo of parties to the miscellaneous application and issue notices to respondents no. 1 to 5 requiring them to file their reply/response at least three days before the date of hearing fixed.*
>
> *7. List on 01.04.2025 for further consideration."*

4. **That, With regard to the above, it is respectfully submitted**:

a) In compliance with the orders of the Hon'ble NGT, the undersigned issued Letter No. 6022/MA dated 28.02.2025, followed by a subsequent reminder vide Letter No. 7627/MA dated 13.03.2025 to the Divisional Forest Officer (DFO), Ludhiana. **(Attached as Annexure-R-4/1)**

b) Furthermore, the undersigned issued a letter to the Divisional Forest Officer, Ludhiana and the Naib Tehsildar, Mullanpur Dakha vide Letter No. 9389-90/MA dated 25.03.2025, instructing them to undertake the necessary actions and submit a compliance report. **(Attached as Annexure- R-4/2)**

c) In response to that the Divisional Forest Officer, Ludhiana submitted his report vide Letter No. 15812/MA dated 28.03.2025 stated that the OA No. 702/2024 Baljinder Singh Vs State of Punjab was disposed of on 25.07.2024 by the Hon'ble Tribunal. As per the order, the Divisonal Forest Officer, Ludhiana was appointed as the Nodal Officer of the Joint Committee. In this regard, after conducting a site visit, a Short Reply was filed by the Divisonal Forest Officer, Ludhiana on 04.12.2024. A copy of the same is enclosed as **Annexure-R-4/3**. Naib Tehsildar, Mullanpur Dakha Ludhiana in his letter No. 3236/T.A. Dated 25.03.2025 has visited the site and reported that on the location in the kasra no.64//21 (5-18) Khals Chahi and khasra No. 64//26(1-1) Garamukin Ihata Chah Garajari two rooms and the boundary wall empty space and Nishan Sahib is made and wheat is sown in some of the area According to the records of the above No. Khasra According to the jamabandi year 2016-

17, the ownership belongs to the owner Kuldeep Singh son of Beant Singh etc. and other private owners.

d) Additionally, District Forest Officer, Ludhiana in his report also stated that regarding private lands within the jurisdiction of Ludhiana District, there is no restriction on tree cutting, nor is there any existing policy or legislation under the Forest Department that prohibits individuals from cutting trees on their privately owned land.

5. It is humbly submitted that the undersigned has followed the instruction passed earlier by Hon'ble National Green Tribunal. That in the view of the compliance of factual report is submitted made herein above, with request to in Miscellaneous Application No. 18/2025 in Original Application no. 702 of 2024 may be disposed-off with appropriate orders. Any instructions passed by the Hon'ble Tribunal shall be complied in letter and spirit.

It is, therefore, prayed that the Miscellaneous Application No. 18/2025 In Original Application no. 702 of 2024 may kindly be disposed off with appropriate orders.

Submitted by

(Himanshu Jain ,IAS)
District Magistrate, Ludhiana

Verification:-

Verified that the contents of para no.1 to 05 of the above reply are true and correct to my knowledge as derived from the official record. No part of the above reply is false and nothing material has been kept concealed therein.

Dated:- 29-03-2025
Place:- LUDHIANA

(Himanshu Jain)
District Magistrate, Ludhiana

Annexure ⇒ R-4/1

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ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ

(ਐਮ.ਏ ਸ਼ਾਖਾ)

ਸੇਵਾ ਵਿਖੇ

ਜਿਲ੍ਹਾਂ ਜੰਗਲਾਤ ਅਫਸਰ
ਲੁਧਿਆਣਾ।

ਨੰ- 6022 /ਐਮ.ਏ ਮਿਤੀ- 28/02/25.

ਵਿਸ਼ਾ- **Regarding compliance of Notice in M.A. No. 18/2025 in O.A No. 702 of 2024 titled as Baljinder Singh & Anr. vs SOP.**

ਹਵਾਲਾ- **ਮਾਨਯੋਗ ਨੈਸ਼ਨਲ ਗ੍ਰੀਨ ਟ੍ਰਿਬਿਉਨਲ ਜੀ ਦੇ ਹੁਕਮ ਮਿਤੀ 10-02-2025 ਦੇ ਸਬੰਧ ਵਿੱਚ।**

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਤੇ ਹਵਾਲਾ ਅਧੀਨ ਪੱਤਰਾਂ ਰਾਹੀਂ ਆਪ ਜੀ ਨੂੰ ਮਾਨਯੋਗ ਐਨ.ਜੀ.ਟੀ ਦੇ ਉਕਤ ਹੁਕਮਾਂ ਮਿਤੀ-10-02-2025 ਦੀ ਪਾਲਣਾ ਹਿੱਤ ਲਿਖਿਆਂ ਜਾਂਦਾ ਹੈ ਕਿ ਵਿਸ਼ਾਂ ਅੰਕਿਤ ਸਬੰਧੀ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਕਰਦੇ ਹੋਏ ਸਟੇਟਸ ਰਿਪੋਰਟ ਜਵਾਬਦਾਵੇ ਦੇ ਰੂਪ ਵਿੱਚ ਇਸ ਦਫਤਰ ਨੂੰ ਭੇਜੀ ਜਾਵੇ ਤਾਂ ਜੋ ਮਾਨਯੋਗ ਅਦਾਲਤ ਦੇ ਹੁਕਮ ਮਿਤੀ 01-04-2025 ਦੀ ਇੰਨ-ਬਿੰਨ ਪਾਲਣਾ ਯਕੀਨੀ ਬਣਾਈ ਜਾ ਸਕੇ।

ਇਸ ਨੂੰ ਪਰਮ ਅਗੇਤ ਦਿੱਤੀ ਜਾਵੇ ਜੀ।

(ਨੱਥੀ ਉਕੱਤ ਅਨੁਸਾਰ)

ਸੁਪਰਡੰਟ-ਗ੍ਰੇਡ2(ਮਾਲ)
ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,
ਲੁਧਿਆਣਾ।

ਪਿਠ ਅੰਕਣ ਨੰ- 6023 /ਐਮ.ਏ ਮਿਤੀ- 28/02/25.

ਇਸ ਦਾ ਇੱਕ ਉਤਾਰਾ ਪੀ.ਏ.ਟੂ ਡੀ.ਸੀ ਨੂੰ ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ ਜੀ ਦੀ ਸੂਚਨਾਂ ਹਿੱਤ ਭੇਜਿਆਂ ਜਾਂਦਾ ਹੈ।

ਸੁਪਰਡੰਟ-ਗ੍ਰੇਡ2(ਮਾਲ)
ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,
ਲੁਧਿਆਣਾ।

Annexure-R-4/1

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Office of the Deputy Commissioner, Ludhiana

(M.A Branch)

To

District Forest Officer,
Ludhiana.

No.- 6022 / M.A Dated– 28-02-2025

Subject- Regarding compliance of Notice in M.A. No. 18/2025 in O.A No. 702 of 2024 titled as Baljinder Singh & Anr. vs SOP.

Reference- In reference to the Hon'ble National Green Tribunal order dated 10-02-2025.

With reference to the subject cited above, it is requested that necessary action pertaining to the issues mentioned be undertaken and a status report be submitted to this office as a reply in compliance with the Hon'ble NGT's orders dated 10-02-2025, so that strict compliance with the Hon'ble Court's orders dated 01-04-2025 is ensured.

This matter may be treated with utmost urgency.

(Attached as per above)

-Sd-
Superintendent Grade 2 (Revenue)
Office of Deputy Commissioner
Ludhiana

Endst No.- 6023 /M.A Dated– 28-02-2025

A copy of this letter is sent for the information of the Hon'ble Deputy Commissioner, Ludhiana.

-Sd-
Superintendent Grade 2 (Revenue)
Office of Deputy Commissioner
Ludhiana

True Translation

Annexure CP R-4/1

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ਅਗਲੀ ਮਿਤੀ-01.04.2025

ਐਨ.ਜੀ.ਟੀ ਕੇਸ

ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ

(ਐਮ.ਏ ਸ਼ਾਖਾ)

ਸੇਵਾ ਵਿਖੇ

ਜਿਲ੍ਹਾਂ ਜੰਗਲਾਤ ਅਫਸਰ,
ਲੁਧਿਆਣਾ।

ਨੰ- 7627 /ਐਮ.ਏ ਮਿਤੀ- 13/03/2025

ਵਿਸਾ- **Regarding compliance of Notice in M.A. No. 18/2025 in O.A No. 702 of 2024 titled as Baljinder Singh & Anr. vs SOP.**

ਹਵਾਲਾ- **ਆਪ ਦੇ ਦਫਤਰ ਦੇ ਪੱਤਰ 13941-42 ਮਿਤੀ 06-03-2025 ਅਤੇ ਇਸ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰਬਰ 6022-23 ਦੇ ਸਬੰਧ ਵਿੱਚ।**

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਤੇ ਹਵਾਲਾ ਅਧੀਨ ਪੱਤਰਾਂ ਰਾਹੀਂ ਆਪ ਜੀ ਨੂੰ ਮਾਨਯੋਗ ਐਨ.ਜੀ.ਟੀ ਦੇ ਉਕਤ ਹੁਕਮਾਂ ਮਿਤੀ-10-02-2025 ਦੀ ਪਾਲਣਾ ਹਿੱਤ ਲਿਖਿਆਂ ਜਾਂਦਾ ਹੈ ਕਿ ਵਿਸ਼ਾਂ ਅੰਕਿਤ ਸਬੰਧੀ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਕਰਦੇ ਹੋਏ ਸਟੇਟਸ ਰਿਪੋਰਟ ਜਵਾਬਦਾਵੇ ਦੇ ਰੂਪ ਵਿੱਚ ਇਸ ਦਫਤਰ ਨੂੰ ਭੇਜੀ ਜਾਵੇ ਤਾਂ ਜੋ ਮਾਨਯੋਗ ਅਦਾਲਤ ਦੇ ਹੁਕਮ ਮਿਤੀ 01-04-2025 ਦੀ ਇੰਨ-ਬਿੰਨ ਪਾਲਣਾ ਯਕੀਨੀ ਬਣਾਈ ਜਾ ਸਕੇ।

ਇਸ ਨੂੰ ਪਰਮ ਅਗੇਤ ਦਿੱਤੀ ਜਾਵੇ ਜੀ।

(ਨੱਥੀ ਉਕੱਤ ਅਨੁਸਾਰ)

ਸੁਪਰਡੰਟ-ਗ੍ਰੇਡ2(ਮਾਲ)
ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,
ਲੁਧਿਆਣਾ।

ਪਿਠ ਅੰਕਣ ਨੰ- 7629 /ਐਮ.ਏ ਮਿਤੀ- 13/03/2025

ਇਸ ਦਾ ਇੱਕ ਉਤਾਰਾ ਪੀ.ਏ.ਟੂ ਡੀ.ਸੀ ਨੂੰ ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ ਜੀ ਦੀ ਸੂਚਨਾਂ ਹਿੱਤ ਭੇਜਿਆਂ ਜਾਂਦਾ ਹੈ।

ਸੁਪਰਡੰਟ-ਗ੍ਰੇਡ2(ਮਾਲ)
ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,
ਲੁਧਿਆਣਾ।

Annexure-R-4/1

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Next Date- 01.04.2025 N.G.T Case

Office of the Deputy Commissioner, Ludhiana

(M.A Branch)

To

District Forest Officer,
Ludhiana.

No.- 7627 / M.A Dated– 13-03-2025

Subject- Regarding compliance of Notice in M.A. No. 18/2025 in O.A No. 702 of 2024 titled as Baljinder Singh & Anr. vs SOP.

Reference- Letter no. 13491-42, dated 06-03-2025 from Divisional Forest Officer, Ludhiana and letter no. 6022-23 /M.A dated 28-02-2025 of this office.

With reference to the subject cited above and the communications referred therein, it is hereby conveyed to you that, in compliance with the Hon'ble National Green Tribunal's orders dated 10-02-2025 necessary action regarding the aforementioned issues must be undertaken and a status report submitted to this office as a reply, so that compliance with the Hon'ble Court's order dated 01-04-2025 is duly ensured.

This matter may be treated with utmost urgency.

(Attached as per above)

-Sd-
Superintendent Grade 2 (Revenue)
Office of Deputy Commissioner
Ludhiana

Endst No.- 7628 /M.A Dated– 13-03-2025

A copy of this letter is sent for the information of the Hon'ble Deputy Commissioner, Ludhiana.

-Sd-
Superintendent Grade 2 (Revenue)
Office of Deputy Commissioner
Ludhiana

True Translation

Annexure P R-4/2

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ਅਗਲੀ ਮਿਤੀ-01.04.2025 ਐਨ.ਜੀ.ਟੀ ਕੇਸ

ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ

(ਐਮ.ਏ ਸ਼ਾਖਾ)

ਸੇਵਾ ਵਿਖੇ

1. ਜਿਲ੍ਹਾਂ ਜੰਗਲਾਤ ਅਫਸਰ, ਲੁਧਿਆਣਾ।
2. ਨਾਇਬ ਤਹਿਸੀਲਦਾਰ, ਮੁਲਾਪੁੱਰ ਦਾਖਾ।

ਨੰ- 9389-90 /ਐਮ.ਏ ਮਿਤੀ- 25-03-2025

ਵਿਸਾ- **Regarding compliance of Notice in M.A. No. 18/2025 in O.A No. 702 of 2024 titled as Baljinder Singh & Anr. vs SOP.**

ਹਵਾਲਾ- **ਵਣ ਮੰਡਲ ਅਫਸਰ, ਲੁਧਿਆਣਾ ਜੀ ਦੇ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰਬਰ-15598 ਮਿਤੀ 25-03-2025 ਅਤੇ ਇਸ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰਬਰ- 7627/ਐਮ.ਏ ਮਿਤੀ 13-03-2025 ਦੇ ਸਬੰਧ ਵਿੱਚ।**

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਤੇ ਹਵਾਲਾ ਅਧੀਨ ਪੱਤਰਾਂ ਰਾਹੀਂ ਆਪ ਜੀ ਨੂੰ ਮਾਨਯੋਗ ਐਨ.ਜੀ.ਟੀ ਦੇ ਉਕਤ ਹੁਕਮਾਂ ਮਿਤੀ-10-02-2025 ਦੀ ਪਾਲਣਾ ਹਿੱਤ ਲਿਖਿਆਂ ਜਾਂਦਾ ਹੈ ਕਿ ਵਿਸ਼ਾਂ ਅੰਕਿਤ ਸਬੰਧੀ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਕਰਦੇ ਹੋਏ ਸਟੇਟਸ ਰਿਪੋਰਟ ਜਵਾਬਦਾਵੇ ਦੇ ਰੂਪ ਵਿੱਚ ਤੁਰੰਤ ਮੁੜਦੀ ਡਾਕ ਰਾਹੀਂ ਇਸ ਦਫਤਰ ਨੂੰ ਭੇਜੀ ਜਾਵੇ ਤਾਂ ਜੋ ਮਾਨਯੋਗ ਅਦਾਲਤ ਦੇ ਹੁਕਮ ਮਿਤੀ 01-04-2025 ਦੀ ਇੰਨ-ਬਿੰਨ ਪਾਲਣਾ ਯਕੀਨੀ ਬਣਾਈ ਜਾ ਸਕੇ।

ਇਸ ਨੂੰ ਪਰਮ ਅਗੇਤ ਦਿੱਤੀ ਜਾਵੇ ਜੀ।

(ਨੱਥੀ ਉਕੱਤ ਅਨੁਸਾਰ)

Payal Goyal
ਸਹਾਇਕ ਕਮਿਸ਼ਨਰ(ਜ)
ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,
ਲੁਧਿਆਣਾ।

ਪਿਠ ਅੰਕਣ ਨੰ- 9391 /ਐਮ.ਏ ਮਿਤੀ- 25-03-2025

ਇਸ ਦਾ ਇੱਕ ਉਤਾਰਾ ਪੀ.ਏ.ਟੂ ਡੀ.ਸੀ ਨੂੰ ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ ਜੀ ਦੀ ਸੂਚਨਾਂ ਹਿੱਤ ਭੇਜਿਆਂ ਜਾਂਦਾ ਹੈ।

Payal Goyal
ਸਹਾਇਕ ਕਮਿਸ਼ਨਰ(ਜ)
ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,
ਲੁਧਿਆਣਾ।

Next Date- 01.04.2025 N.G.T Case

Office of the Deputy Commissioner, Ludhiana

(M.A Branch)

To

1. District Forest Officer, Ludhiana.
2. Naib Tehsildar, Mullanpur Dakha .

No.- 9389-90 / M.A Dated– 25-03-2025

Subject- Regarding compliance of Notice in M.A. No. 18/2025 in O.A No. 702 of 2024 titled as Baljinder Singh & Anr. vs SOP.

Reference- Letter no. 15598 dated 25-03-2025 from Divisional Forest Officer, Ludhiana and letter no. 7627/M.A dated 13-03-2025 of this office.

With reference to the subject cited above and the communications referred therein, it is hereby conveyed to you that in compliance with the Hon'ble National Green Tribunal's orders dated 10-02-2025 necessary action regarding the aforementioned issues must be undertaken and a status report submitted to this office as a reply, so that compliance with the Hon'ble Court's order dated 01-04-2025 is duly ensured.

This matter may be treated with utmost urgency.

(Attached as per above)

-Sd-
Assistant Commissioner (General)
Office of Deputy Commissioner
Ludhiana

Endst No.- 9391/M.A Dated– 25-03-2025

A copy of this letter is sent for the information of the Hon'ble Deputy Commissioner, Ludhiana.

-Sd-
Assistant Commissioner (General)
Office of Deputy Commissione
Ludhiana

True Translation

Annexure R-4/3

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ਪੰਜਾਬ ਸਰਕਾਰ
ਵਣ ਅਤੇ ਜੰਗਲੀ ਜੀਵ ਸੁਰੱਖਿਆ ਵਿਭਾਗ, ਪੰਜਾਬ
ਦਫ਼: ਵਣ ਮੰਡਲ ਅਫ਼ਸਰ, ਫਿਰੋਜਪੁਰ ਰੋਡ, ਲੁਧਿਆਣਾ
ਫੋਨ ਨੰਬਰ: 0161-2550089, E-Mail: **ludhianadfo@gmail.com**

ਸੇਵਾ ਵਿਖੇ

ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,
ਲੁਧਿਆਣਾ।

ਪੱਤਰ ਨੰਬਰ: ...1.5.8.1.2..... ਮਿਤੀ: .2.8./.0.3./2025

ਵਿਸ਼ਾ:- **MA No. 18/2025 in OA No. 702/2024 Baljinder Singh Vs State of Punjab.**

ਹਵਾਲਾ: ਆਪ ਜੀ ਦਾ ਪੱਤਰ ਨੰ: **9877** ਮਿਤੀ: 27.03.2025

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ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਤੇ ਹਵਾਲੇ ਅਧੀਨ ਪੱਤਰ ਦੇ ਸਬੰਧ ਵਿੱਚ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ OA No. 702/2024 Baljinder Singh Vs State of Punjab ਨੂੰ ਮਾਨਯੋਗ ਨੈਸ਼ਨਲ ਗ੍ਰੀਨ ਟ੍ਰਿਬਿਊਨਲ ਜੀ ਵੱਲੋਂ ਮਿਤੀ 25.07.2024 ਨੂੰ Dispose of ਕੀਤਾ ਗਿਆ ਸੀ। ਜਿਸ ਦੇ ਆਰਡਰ ਵਿੱਚ ਨਿਮਨਹਸਤਾਖਰ ਜੀ ਨੂੰ ਜੁਆਇੰਟ ਕਮੇਟੀ ਦੇ ਨੋਡਲ ਅਫਸਰ ਲਗਾਇਆ ਸੀ। ਜਿਸ ਸਬੰਧੀ ਸਾਈਟ ਵਿਜ਼ਿਟ ਕਰਕੇ ਮਿਤੀ: 04.12.2024 ਨੂੰ ਨਿਮਨਹਸਤਾਖਰ ਵੱਲੋਂ Short Reply ਫਾਈਲ ਕੀਤਾ ਗਿਆ ਸੀ।

"3) That in compliance to the order of Hon'ble National Green Tribunal the site was visited/inspected by the committee comprising Naib Tehsildar, Mullanpur Dakha and Forest Range Officer, Ludhiana and subsequently by the Divisional Forest Officer, Ludhiana. The Committee came out with the conclusion that the site from where it was alleged that 30 trees have been cut five years ago, comes under the ownership of private land of Mr. Kuldeep Singh Son of Beant Singh Son of Dalip Singh and others have been recorded as co-owners in Khasra no. 64//21 (5-18), pure chai and 64//26 (1-1) and at the spot 2 rooms and boundary wall and empty place and flag is constructed and said Khasra no. copy of Farad Jamabandi is attached.(Annexure-1)

4) That statement of some private persons namely Santokh Singh Son of Jagir Singh, Malkit Singh son of Sadhu Singh, Navdeep Kaur daughter of Kulwinder Singh and Kuldeep Singh Son of Beant Singh all residents of Mullanpur were recorded on spot in the presence of Sarpanch Mullanpur which clearly shows that the land from which it is alleged that five year back trees were cut is a private land.

5) That on spot presently there is no evidence or remains from which species or girth of the trees can be ascertained.

6) That there is no restriction for a person to cut trees on private land and accordingly there is no violation and no action is supposed to be taken in this case. "

ਉਪਰੰਤ ਇਸ OA ਵਿੱਚ MA No. 18/2025 in OA No. 702/2024 Baljinder Singh Vs State of Punjab ਦੇ ਆਰਡਰ ਮਿਤੀ: 10.02.2025 ਵਿੱਚ ਰਿਸਪੋਡੈਂਟ ਨੰ: 1 ਤੋਂ 5 ਦੇ ਕੰਮੈਂਟਸ ਮੰਗੇ ਗਏ ਹਨ। **ਰਿਸਪੋਡੈਂਟ ਨੰ: 1 ਤੋਂ 5 ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਹਨ:-**

1). State of Punjab Through Chief Secretary, Government of Punjab

2). Principal Chief Conservator of Forests (HoFF), Government of Punjab

3). Divisional Forest Officer, Ludhiana,

4). District Magistrate, Ludhiana

5). Punjab Pollution Control Board

ਉਪਰੋਕਤ ਸਬੰਧੀ ਨਾਇਬ ਤਹਿਸੀਲਦਾਰ, ਮੁੱਲਾਂਪੁਰ ਦਾਖਾ, ਲੁਧਿਆਣਾ ਵੱਲੋਂ ਆਪਣੇ ਪੱਤਰ ਨੰ 3236/ਟੀ.ਏ. ਮਿਤੀ: 25.03.2025 ਰਾਹੀਂ ਰਿਪੋਰਟ ਕੀਤੀ ਗਈ ਹੈ ਕਿ ਮੌਕੇ ਪਰ ਨੰਬਰ ਖਸਰਾ 64//21 (5-18) ਖਾਲਸ ਚਾਹੀ ਅਤੇ 64//26(1-1) ਗੈਰਮੁਕਿਨ ਇਹਾਤਾ ਚਾਹ ਗੈਰਜਾਰੀ ਵਿੱਚ ਮੌਕੇ ਪਰ ਗੈਰਮੁਮਕਿਨ (2(ਕਮਰੇ ਅਤੇ ਚਾਰਦੀਵਾਰੀ ਵਾ ਖਾਲੀ ਜਗਾ ਅਤੇ ਨਿਸ਼ਾਨ ਸਾਹਿਬ ਬਣਿਆ ਹੋਇਆ ਹੈ ਅਤੇ ਕੁੱਝ ਰਕਬਾ ਵਿੱਚ ਕਣਕ ਬੀਜੀ ਹੋਈ ਹੈ। ਉਪਰੋਕਤ ਨੰਬਰ ਖਸਰਿਆ ਦੀ ਮੁਤਾਬਿਕ ਰਿਕਾਰਡ ਜਮਾਬੰਦੀ ਸਾਲ 2016-17 ਅਨੁਸਾਰ ਮਾਲਕੀ ਮਾਲਕ ਕੁਲਦੀਪ ਸਿੰਘ ਪੁੱਤਰ ਬੇਅੰਤ ਸਿੰਘ ਆਦਿ ਵਗੈਰਾ ਪ੍ਰਾਈਵੇਟ ਮਾਲਕਾਨ ਦੀ ਹੈ।

ਉਪਰੋਕਤ ਤੋਂ ਇਲਾਵਾ ਵਣ ਵਿਭਾਗ ਵੱਲੋਂ ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ਵਿੱਚ ਪ੍ਰਾਈਵੇਟ ਜਗ੍ਹਾ ਤੋਂ ਰੁੱਖ ਕੱਟਣ ਤੇ ਕੋਈ ਵੀ ਪਾਲਸੀ/ਰੂਲ ਲਾਗੂ ਨਹੀਂ ਹੁੰਦੇ। ਜਿਸ ਕਾਰਨ ਵਣ ਵਿਭਾਗ ਵੱਲੋਂ ਕੋਈ ਵੀ ਕਾਰਵਾਈ ਨਹੀਂ ਕੀਤੀ ਜਾਂਦੀ। ਰਿਪੋਰਟ ਆਪ ਜੀ ਨੂੰ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਲਈ ਭੇਜੀ ਜਾਂਦੀ ਹੈ।

ਵਣ ਮੰਡਲ ਅਫਸਰ,
ਲੁਧਿਆਣਾ।

Annexure- R4/3

TRUE TRANSLATION FROM PUNJABI TO ENGLISH

Government of Punjab
Department of Forests & Wildlife Protection, Punjab
Office of the Divisional Forest Officer, Ferozepur Road, Ludhiana
Contact: 0161-2550089 | E-Mail: ludhianadfo@gmail.com

To,

Hon'ble Deputy Commissioner,
Ludhiana

Letter No. 15812 Dated: 28.03.2025

Subject: MA No. 18/2025 in OA 702/2024 Baljinder Singh Vs State of Punjab.

Reference: Your Office letter no. 9877 dated 27-03-2025.

With reference to the subject mentioned above, it is requested that OA No. 702/2024 Baljinder Singh Vs State of Punjab was disposed of on 25.07.2024 by the Hon'ble Tribunal. As per the order, the undersigned was appointed as the Nodal Officer of the Joint Committee. In this regard, after conducting a site visit, a Short Reply was filed by the undersigned on 04.12.2024.

"3) That in compliance to the order of Hon'ble National Green Tribunal the site was visited/inspected by the committee comprising NaibTehsildar, MullanpurDakha and Forest Range Officer, Ludhiana and subsequently by the Divisional Forest Officer, Ludhiana. The Committee came out with the conclusion that the site from where it was alleged that 30 trees have been cutfive years ago, comes under the ownership of private land of Mr. Kuldeep Singh Son of Beant Singh Son of Dalip Singh and others have been recorded as co-owners in Khasra no. 64//21 (5-18), pure chai and 64//26 (1-1) and at the spot 2 rooms and boundary wall and empty place and flag is constructed and said Khasra no. copy of Farad Jamabandi is attached. (Annexure-1)

4) That statement of some private persons namely Santokh Singh Son of Jagir Singh, Malkit Singh son of Sadhu Singh, NavdeepKaur daughter of Kulwinder Singh and Kuldeep Singh Son of Beant Singh all residents of Mullanpur were recorded on spot in the presence of SarpanchMullanpur which clearly shows that the land

from which it is alleged that five year back trees were cut is a private land.

5) That on spot presently there is no evidence or remains from which species or girth of the trees can be ascertained.

6) That there is no restriction for a person to cut trees on private land and accordingly there is no violation and no action is supposed to be taken in this case."

In reference to MA No. 18/2025 in OA No. 702/2024 (Baljinder Singh Vs State of Punjab), as per the order dated 10.02.2025, comments have been sought from Respondents No. 1 to 5. The details of Respondents No. 1 to 5 are as follows:

1) State of Punjab through Chief Secretary, Government of Punjab
2) Principal Chief Conservator of Forests (HoFF), Government of Punjab
3) Divisional Forest Officer, Ludhiana
4) District Magistrate, Ludhiana
5) Punjab Pollution Control Board

With reference to above, NaibTehsildar, MullanpurDakha, Ludhiana in his letter No. 3236/T.A. Dated 25.03.2025 gas visited the site and reported that on the location in the kasra no.64//21 (5-18) KhalsChahi and khasra No. 64//26(1-1) GaramukinIhataChahGarajari two rooms and the boundary wall,empty space and Nishan Sahib is made and wheat is sown in some of the area According to the records of the above No. Khasra According to the jamabandi year 2016-17, the ownership belongs to the owner Kuldeep Singh, son of Beant Singh, etc. and other private owners.

In addition to above on private lands falling within the jurisdiction of the Ludhiana District. There is no restriction on cutting of trees and no Policy/Act of forest department that prohibit the individuals from cutting the trees on their lands. The report is sent to you for necessary action.

Sd/-
Divisional Forest Officer,
Ludhiana.

Divisional Forest Officer
Ludhiana Forest Division
Ludhiana

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From office Naib Tehsildar (Mullanpur Dakha) Ludhiana

To

Deputy Commissioner
(M.A Branch) Ludhiana.

Number 3236/T.A Dated 25-03-2025

Subject O.A no 702 of 2024 Baljinder Singh Vs State of Punjab.

Refitence Rgardingh in connectin with in your office latter No 22785-86/M.a Dated 20-11-2024.

Sir

It is summtted that-

Regarding the above subect and the Latter under reference it is reuestl the action has been token as per order neesery orders were issued to filled staff,Accarding to the report of Patwari, shot inspection of village mullanpur was doneand reume secars was seen,Accurdion to which on the shot No Khassra 64/21 (5-18) khals chai and 64/26 (1-1) gair mumkin ahata chai gar jari, on the spot gair mumkin (2) Rooms and frundary wall and empty land and nishan salim is futi and wheat is sown in some area Accuarding to the alre said Khassa numbers as for secard Jamabandi for the year 2016-17,the ownership culongs to brival owners kuldeep singh son of Beant singh and others (Copy of Fard/Jamanbandi is attached her withe) report is summitted for furtter approsite action please.

Naib Tehsildar
mullanpur Dakah Ludhiana

No Date

A copy of this is sulimtted of Forest department office Ludhiana for information and further nursenaory action

Right/-
Naib Tehsildar
mullanpur Dakah Ludhiana

Respected sir

As per letter No 23700-01/SA dated 7.11.2024 received from the office of Hon'ble Deputy Commissioner, Ludhiana the spot and Revenue record of village Mullanpur hadbast no 140 has been checked in the matter of Baljinder Singh vs State of Punjab. At the spot the khasra nos of 64//21(5-18) khalaschahi (agricultural) and 64//26(1-1) Gair munkin (non agricultural) has two non agricultural rooms and Boundary wall has been constructed with vacant land and one sign Sahil has also been mentioned and further some part of land has been cultivated with wheat. That as per revenue records of jamabandi of 2016-2017 the owner in the above said khasra nos are Kuldip Singh son of Beant Singh etc, who are private owners. The copy of jamabandi is also annexed with this document. Report has been made and initiated for further process.